

**IN THE HIGH COURT OF JHARKHAND, RANCHI**

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**Cr.M.P. No. 2562 of 2015**

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Sanoj Singh and Anr. .... Petitioners

-- Versus --

The State of Jharkhand and Anr. .... Opposite Parties

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**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

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For the Petitioners :- Mr. Shailesh Kumar Singh, Advocate

For the State :- Mr. Ravi Prakash, Spl.PP

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**5/26.03.2021** Heard Mr. Shailesh Kumar Singh, the learned counsel for the petitioners and Mr. Ravi Prakash, the learned counsel for the State.

This criminal miscellaneous petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic. None of the parties have complained about any technical snag of audio-video and with their consent this matter has been heard.

This matter was listed on mentioning by the learned counsel for the petitioner yesterday.

Mr. Shailesh Kumar Singh, the learned counsel for the petitioner submits that in the light of the order dated 16.03.2020 he was about to file the I.A but the same has not been filed, however, he submits that the petitioner has received the notice dated 14.03.2021 by the Assistant Sub Inspector of Haider Nagar Police Station, Palamau whereby the petitioners were directed to take bail or otherwise the process for arresting the petitioners are being initiated. He submits that in view of that notice, this matter was mentioned yesterday alongwith this notice. He further submits that earlier the stay has been granted by order dated 04.01.2016. He submits that the petitioners are responsible officers of Bajaj Allianz Company and stay was also there in the year 2016 itself.

In view of the above facts and considering that earlier the stay was there and the petitioners have not been able to file the I.A and this has been taken place, in view of the above fact, the petitioners shall not be arrested till the next date of listing.

Post this matter on 11.05.2021.

**( Sanjay Kumar Dwivedi, J)**

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